

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. REVIEW APPLICATION NO. 22 OF 2002

IN

ORIGINAL APPLICATION NO. 1465 OF 2000
ALLAHABAD THIS THE 5TH DAY OF SEPTEMBER, 2003

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER-A

Chet Ram Sager,
S/o Sri Chhotey Lal U.D.C.,
in the office of the Sub-Regional Provident
Fund Commissioner, Abdulla Building,
Bareilly Road, Haldwani,
Distt.-Nainital.

Applicant

(By Advocate Shri L.N. Sankhwar)

Versus

1. Regional Provident Fund Commissioner,
Employees Provident Fund Organisation,
Regional Office, Servodaya Nagar,
Kanpur.

2. Central Commissioner,
Central Employees Provident Fund Organisation,
Bhikaji Cama Palace,
New Delhi.

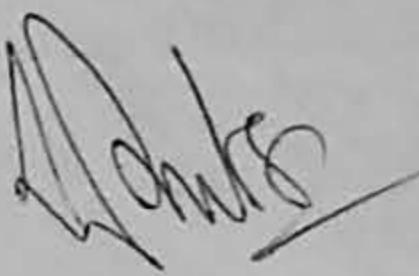
Respondents

(By Advocate Shri N.P. Singh)

ORDER

This Review Application has been filed for review of the order dated 23.01.2002 passed in O.A. No. 1465/00. The copy of the order was prepared by the Registry on 31.01.2002 and this review application has been filed on 05.03.2002. There is a clear cut delay of a few days and the review applicant has not filed any delay condonation application explaining the delay as argued by the learned counsel for the respondents.

2. The review has been filed on the ground that the applicant was acquitted in the Criminal Trial and, therefore, in the Departmental proceedings he could not be punished. It is a settled law that even after acquittal in the criminal proceedings, departmental proceedings can always be initiated. Moreover in the present case there are other charges also than those in the criminal case. Apart from it applicant has failed to show any error apparent on the face of record in the order dated 23.01.2002 sought for review. Hence there is no force in the review application and the same is accordingly dismissed. No costs.



Member-4

/Neelam/